

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/01290/2019
Chandigarh, this the 18th day of December, 2019**

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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Harvinder Kaur, w/o Sh. Gurcharan Singh, r/o 11, Green Lehal, Passi Road, Patiala age about 59 years- 147001 (Group C)

....Applicant

(Present: Ms. Veena Kumari, Advocate)

Versus

1. Union of India through Secretary, Ministry of Communications and Information Technology, New Delhi – 110001.
2. The Chief Post Master General, Punjab Circle, Chandigarh - 160017.
3. The Senior Supdt. Post Offices, Patiala Division, Patiala – 147001.
4. Senior Post Master Patiala, Head Office, Leela Bhawan, Patiala-147001.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Admittedly, the representations dated 18.06.2019, 04.09.2019 and 15.11.2019 (Annexures A-7 colly) by the applicant seeking the relief of annual increments on her adjustment against supernumerary post due to her incapacitation, under PWD Act, 1995, as claimed in the present O.A., are pending consideration with the respondents. In view thereof, I deem it appropriate to dispose of this O.A., in limine, with a direction to the Competent Authority, to whom the indicated representations have been addressed, to consider the claim of the applicant in accordance with law and decide it by passing a reasoned and speaking order within a period of



30 days from the date of receipt of a copy of this order. Ordered accordingly.

2. A copy of the order to be passed by the respondents shall be duly communicated to the applicant. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**Dated: 18.12.2019
PLACE: CHANDIGARH**

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